

31.10.2000

Hon. Mr. S.K.I. Naqvi, JM

Shri A.K. Srivastava learned counsel for the applicant. Heard on the point of admission. Smt. Brenda Colleen Wills, wife of Ronald Vauderwart &/o Ashley Ronald Wills has come up seeking relief to the effect that the respondents be directed to give appointment to her under dying in harness rules.

As per applicant's case she is adopted daughter of Shri K.B.H. Rose who died in harness and being adopted daughter of the deceased she becomes entitled to get appointment under dying in harness rules. It is quite evident from the pleadings and enclosures thereto that the applicant is a married lady whose maintainance is ~~responsibility~~ liability of her husband. There is also no adoption deed nor the learned counsel for the applicant ~~mentions~~ ^{counsel} that there is recognised practice of adoption amongst Christian community.

Under the circumstances I do not find, the matter is worth to be admitted for hearing. The OA is dismissed accordingly.

No order as to costs.

See
Member-J

/pc/